## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 61/GT/2016

Subject:		Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing- up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited (GKEL) (3 x 350 MW).
Date of hearing	:	14.2.2017
Coram	:	Shri Gireesh B. Pradhan, Chairperson Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member
Petitioner :		GMR Kamalanga Energy Limited
Respondents	:	GRIDCO Limited & 4 others
Parties present	:	Shri Vishrov Mukerjee, Advocate, GKEL Shri Rohit Venkat, Advocate, GKEL Shri Raj Kumar Mehta, Advocate, GRIDCO Ms. Himanshi Andley, Advocate, GRIDCO

## Record of Proceedings

The Commission pointed out certain deficiencies in the petition and directed the petitioner to file the following information on affidavit on or before 6.3.2017 with copy to the respondents:

- (i) Details of fuel in Form-15 as per the 2014 Tarff Regulations;
- (ii) Exact value of 'as billed' GCV as indicated by the Coal Company;
- (iii) Confirmation as to whether coal samples for measuring 'as received' GCV of coal in the months of January, February and March 2014 were taken from the wagons at the unloading point in the site or from any other point; and
- (iv) Whether the infrastructure for taking coal from wagon at the unloading point for measuring 'as received' GCV of coal in terms of the order dated 25.1.2016 in Petition No. 283/GT/2014 was in place prior to 2014. If so, the details of infrastructure installed along with videography of taking coal samples from wagons.

2. The respondents shall file their replies by 14.3.2017 with copy to the petitioner, who shall file its rejoinder, if any by 21.3.2017. Matter shall be listed for hearing on 30.3.2017. No extension of time shall be granted for any reason. The parties are directed to complete the pleadings prior to the date of hearing.

By Order of the Commission

**Sd/-**(B. Sreekumar) Dy. Chief (Law)